

ITEM NO.28

COURT NO.2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11823/2018

M/S. KISAN SAHAKARI CHINI MILLS LTD.

Appellant(s)

VERSUS

COMMISSIONER OF INCOME TAX AND ANR.

Respondent(s)

(OFFICE REPORT ON DEFAULT IS TO BE LISTED)

Date : 11-09-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBER]

For Appellant(s)

Ms. Kavita Jha, AOR
Mr. Anant Mann, Adv

For Respondent(s)

Mrs. Anil Katiyar, AOR
Mrs. Gargi Khanna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time is granted to the counsel for the petitioner to file an application regarding justification as to why the ad valorem court fee is not required so far.

(MANASWINI DEVI SHARMA)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER